

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
IB-1564/PB/2018  
IA/5929/2023

**IN THE MATTER OF:**

**Ms. Rachna Singh and Anr.**

**...PETITIONER**

**Vs.**

**M/s. Umang Realtech Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 03.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:**

**For the Respondent/Corporate Debtor**

**:Adv. Arpit Dwivedi for the IRP of  
CD.**

**ORDER**

**IA/5929/2023**

Ld. Counsel on behalf of the Applicant is present and sought time to seeks instructions from the client. Ld. Counsel on behalf of the RP is present and submitted that they have filed their reply which is now available on the e-portal. List the matter on **02.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**